

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 06.02.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/282/2024 in CP (IB) No.296/7/HDB/2018
NAME OF THE COMPANY	Lanco Babandh Power Ltd
NAME OF THE PETITIONER(S)	ICICI Bank Ltd
NAME OF THE RESPONDENT(S)	Lanco Babandh Power Ltd
UNDER SECTION	7 of IBC

**ORDER**

**IA (IBC)/282/2024**

**Present:** Ld. Counsel Mr. Venugopal & Mr. Anirban Aly Mandal for the  
Applicants.

This application has been moved for setting aside the ex-parte order dated 04.10.2023 in IA1000/2023. On perusal of the records, it shows that the absence of the Applicant on the said date was neither intentional nor malafide. Accordingly, ex-parte order dated 04.10.2023 is set aside and the Applicant is directed to file reply affidavit in the main company petition. This application is allowed and disposed of.

**CP (IB) No.296/7/HDB/2018**

**Matter is adjourned to 20.02.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**